ORISSA REGULATION No. 11 OF 1951

THE KORAPUT, GANJAM AGENCY AND KHONDMALS MINING SETTLEMENTS REGULATION, 1951

[Received the assent of the President on the 5th February 1951 first published in an extraordinary issue of the Orissa Gazette, dated the 13th February 1951]

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REGULATION

TO APPLY THE BIHAR AND ORISSA MINING SETTLEMENTS ACT, 1920 TO THE SCHEDULED ARRAS OF KORAPUT, GANJAM AGENCY AND KHONDMALS IN THE STATE OF ORISSA

WHEREAS it is expedient to apply the Bihar and Orissa Mining Settlements Act, 1920, to the Scheduled Areas of B.& O. Act Koraput, Ganjam Agency and Khondmals in the State of IV of 1920. Orissa:

NOW, THEREFORE, in exercise of the powers conferred by sub-paragraph (2) of paragraph 5, of the Fifth Schedule to the Constitution, the Governor of Orissa is pleased to promulgate the following Regulation made by him:—

Short title and commencement.

- 1. (1) This Regulation may be called the Koraput, Ganjam Agency and Khondmals Mining Settlements Regulation, 1951.
 - (2) It shall come into force at once.

Application of the Bihar and Orissa Mining Settlements Act, 1920 2. The Bihar and Orissa Mining Settlements Act, 1920, B. & O. Act shall apply to Koraput, Ganjam Agency and Khondmals.